

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. CHIRAG BHANU SINGH

Petition(s) for Special Leave to Appeal (C) No(s).
28092-28093/2014

HARI SHANKAR RAI Petitioner(s)

VERSUS

STATE OF U.P & ORS Respondent(s)

(With office report)

Date : 29/07/2016 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Devendra Singh, Adv.

For Respondent(s)

Mr. Vinay Garg, Adv.
Mr. Ashutosh Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Ashutosh Kumar Sharma, Adv. Appearing on behalf of Mr. Vinay Garg, Advocate-on-record seeks and is given four weeks time to file vakalatnama and counter affidavit for respondent nos. 1 and 3.

Four weeks' further time is granted to ld. Counsel for the petitioner to take fresh steps for service on respondent no. 2. Issue notice, thereupon.

List again on 9.9.2016.

(CHIRAG BHANU SINGH)
Registrar

Signature Not Verified

Digitally signed by
JYOTI GUPTA
Date: 2016.08.01
10:45:23 IST
Reason:
JG